

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JULY, 2001

Review Application No. 22 of 2001

In

Original Application No.1486 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HHON.MR.S.DAYAL, MEMBER(A)

Union of India and Others

.... Applicants

Versus

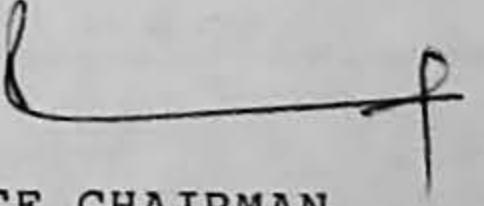
Smt.Chinmoi Moitra

.... Respondents

O R D E R

The review of order dated 8.1.2001 passed in OA 1486/2000 has been claimed on the ground that the appeal was not filed by the applicant against the order of compulsory retirement and no such appeal is available on record. ~~and~~ Innocuous order was passed directing the respondents to decide the appeal, based on the statement before the Tribunal that appeal has been filed. Instead of claiming review respondents applicant should have given a notice to the applicant- Opp.party to show when and how the appeal was filed by her. This question should have been determined as a fact at the level of the respondents. No ground for review is made out. The review application deserves to be rejected.

  
MEMBER(A)

  
VICE CHAIRMAN

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